

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.97/(MAH)/2008  
CA No.




CORAM:

Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 30.03.2017

NAME OF THE PARTIES: Shri Brijkishore Sarda  
V/s.  
M/s. Epicom Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Dr S.K. Jain	PCS for Petitioner g/b Shri Nitin Lalwani Adv	
2	CS Omkar N. Deosthale	AR for Petitioners	
3	Adv. Nilkanth D. Batule i/b. Adv. Abhijeet A. Joshi	Adv. for Respondent	

**ORDER**

**T.C.P. No. 97/397-398/NCLT/MB/MAH/2008**

1. From the side of the Petitioner, there is communication dated 29.03.2017 of the Learned Counsel of the Petitioner Mr. Nitin Lalwani, according to which, he is unable to appear today to represent the matter, hence seeking adjournment.
2. The instructed Learned Representative Dr. S.K. Jain has stated that some settlement is in progress and it has also been communicated in C.P. No. 07/2009; the Petition under hearing before Court Room No. 1; wherein the matter is adjourned to 21.04.2017.

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**T.C.P. No. 97/397-398/NCLT/MB/MAH/2008**

3. From the side of the Respondents, Learned Representative has also expressed that by consent matter can be adjourned to 21.04.2017.
4. Since the matter is very old, therefore, the Petitioner as well as Respondents are directed not to seek further adjournment and try to resolve the issue as early as possible, otherwise the matter shall be decided on merits on the next date fixed for Final Hearing.
5. Consequently, the Registry is directed to fix the matter on **21.04.2017** for Final Order. *Hearing.*

Dated: **30.03.2017**

Sd/-

**M.K. Shrawat**  
**Member (Judicial)**